

6

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

O.A. No.525
T.A. No.

1987.

DATE OF DECISION May 20, 1987.

Shri H.S.Sawhney, Petitioner

Shri R.P.Oberoi, Advocate for the Petitioner(s)

Versus

Union of India and others Respondent(s).

Mrs. Raj Kumari Chopra, Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. Kaushal Kumar, Member (A).

The Hon'ble Mr. G.Sreedharan Nair, Member (J).

1. Whether Reporters of local papers may be allowed to see the Judgement? *Yes*
2. To be referred to the Reporter or not? *No*
3. Whether their Lordships wish to see the fair copy of the Judgement? *No*
4. Whether to be circulated to other Benches? *No*

20.5.1987
(G.Sreedharan Nair)
Member (J)
20.5.1987.

20.5.1987
(Kaushal Kumar)
Member (A)
20.5.1987.

7

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
DELHI.

REGN. NO. OA 525/1987.

May 20, 1987.

Shri H.S.Sawhney

Applicant.

Vs.

Union of India and others ...

Respondents.

CORAM:

Hon'ble Mr. Kaushal Kumar, Member (A).

Hon'ble Mr. G.Sreedharan Nair, Member (J).

For the applicant ...

Shri R.P.Oberoi, counsel.

For the respondents ...

Mrs.Raj Kumari Chopra,
counsel.

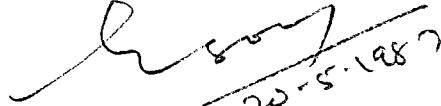
(Judgment of the Bench delivered by
Hon'ble Mr.G.Sreedharan Nair, Member (J)).

The sole relief that is claimed in the application filed by an Executive Engineer ~~under~~ by the Ministry of Defence is to allow him to continue in the same post/station where he is at present working so that he may pursue an Original Application filed by him before this Tribunal (OA 424/1986). It is averred in the application that he apprehends that he may be disturbed from the post now held, ^{which} In this case, it will not be possible for him to pursue the said Original Application.

2. C.A. 424/1986 was heard and disposed of by us today. As such, there is nothing to be pursued further in this application and hence we dismiss the same.

3. Counsel of the applicant submitted that

subsequent to the filing of this application, an order transferring the applicant has been passed and that the applicant is aggrieved by the same. In case the applicant proposes to challenge the said order, he has the full liberty to do so and the order on this application shall not be a bar to the same.


(G. Sreedharan Nair)
Member (J)
20.5.1987.


(Kaushal Kumar)
Member (A)
20.5.1987.